

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

RA No.158/93 in OA 164/87

Date of Order: 5-7-93

Shri Husan Singh

... Petitioner

Versus

Commissioner of Police & Anr.

... Respondents

Coram: The Hon'ble Mr. Justice V.S. Malimath, Chairman The Hon'ble Mr. I.K. Rasgotra, Member (A)

ORDER

has been filed by the petitioner R.A. praying for review of our judgement rendered in OA-164/87 decided 4.8.1992. The principal adduced is on ground the petitioner was allowed by the Tribunal that its order dated 24.11.1986 passed in RA-29/86 in OA-491/86 to agitate the matter afresh "if he is aggrieved by this order or if he acquires a fresh cause of action thereunder, nothing said herein or in the application already dismissed would stand in his way of filing a fresh petition. this Review petition is concerned, we find merit. It is accordingly dismissed."

In OA-491/86 the petitioner had prayed for the following reliefs:-

- i) that the respondents be issued directions give the accrued benefits of antedate seniority in applicant/petitioner the rank to the A.S.I. also w.e.f. 5/79 on the ground of acceptance of his representation ofthe antedate seniority which was legally given .to him the rank of Head Constable.
- Further promotions/orders be issued to the respondents to give all the consequential benefits including financial benefits in the rank of A.S.I w.e.f. 5/79.

In the O.A. which was dismissed by us vide order dated 4.8.1992 and which is the subject matter of the review, the petitioner has prayed for identical reliefs. We, therefore, do not see any merit in the argument that the petitioner has got fresh cause of action. Thus, in the petitioner is trying to the case reargue for obtaining the reliefs which he had prayed for in OA-491/86 on the ground that the confirmation order dated 5.3.1986 has given a fresh cause of action. The O.A. 491/86 was dismissed for want of jurisdiction as the grievance in the case of the petitioner had arisen in 1980 well in advance of the period of three years before Tribunal was established. Having considered pleadings of OA-491/86 and OA-164/87, we do not see any in the argument of the petitioner as put-forth in the R.A. The scope of the R.A. lies in a very narrow judgement once rendered The can bе reviewed only on the statutory exceptions viz.:

- i) if there is an error apparent on the face of record;
- discovery of new/fresh document/evidence which
 was not available to the petitioner even after
 exercise of due diligence; and
- iii) for any other sufficient reason.

The grounds adduced in the R.A. are not covered by any of the above statutory exceptions provided in Order XLVII of Code of Civil Procedure, as reproduced above. The fact that the Tribunal had allowed him to agitate the matter afresh if he acquires fresh cause of action vide order dated 24.11.1986 does not make his petition maintainable as in effect he is agitating the same issues again.



In our view the petition is neither maintainable on the basis of the order of the Tribunal dated 24.11.1986 nor is it covered by the statutory provisions for review our judgement, as adverted to above. the R.A. is accordingly rejected in circulation.

(I.K. RASGOTRA) MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

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